

recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 3 Bill, 1958, which was passed by the Lok Sabha at its sitting held on the 16th August, 1958, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12:27 hrs.

**CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE**

**DERAILMENT OF TRAIN AT REVELGANJ**

**Shri S. M. Banerjee:** Sir, under Rule 197 of the Rules of Procedure and Conduct of Business in Lok Sabha, I beg to call the attention of the hon. Minister of Railways to the following matter of urgent public importance and request that he make a statement thereon:—

*Derailment of a Passenger train at Revelganj Station on the 19th August, 1958*

**The Minister of Railways (Shri Jagjivan Ram):** At about 21-10 hours, on 19th August, 1958, while No. 85-UP Muzaffarpur-Banaras Passenger train was being received at Revelganj, a non-interlocked station on the Chhupra-Aunrihar, Metre Gauge Section of the North-Eastern Railway, it entered the Goods Shed Siding and collided with five wagons standing there. As a result of this, the engine and two vehicles next to it viz., a Parcel van and a Third Class Bogie, got derailed. I regret to have to mention that 22 persons received injuries, of whom 4 were grievously

hurt. All the injured persons were rendered First Aid at the site by the Guard of the train; of these 14 continued their journey by the same train. The remaining 8 were given medical attention at District Board Hospital at Revelganj, wherefrom one was discharged and 7 were transferred to the Civil Hospital at Chhupra and admitted there. One of them unfortunately expired last night. Of the remaining 6, one person was discharged on 20-8-1958 and others are reported to be progressing in the Hospital. The cost of damage to Railway property is assessed at Rs. 1,250. The Government Inspector of Railways has held his enquiry on 23rd and 24th August, 1958, into the accident and his report is awaited.

12:28 hrs.

**STATEMENT RE. INVESTMENT POLICY OF LIFE INSURANCE CORPORATION**

**The Minister of Finance (Shri Morarji Desai):** Sir, I am placing on the Table of the House a notification which makes applicable to the Life Insurance Corporation certain provisions of the Insurance Act. [Placed in Library. See No. LT-852/58.]

The House will recall that Section 43(2) of the Life Insurance Corporation Act lays down that these provisions would be made applicable to the Life Insurance Corporation, subject to such conditions and modifications as may be specified in the notification. The notification is in pursuance of this requirement.

One of the Sections which the notification deals with is Section 27 of the Insurance Act. It is, by now, common knowledge that this Section defines in fairly precise terms the ambit within which an insurer could operate in the matter of investments. By making it applicable to the Life Insurance Corporation, Government is laying down the framework within which the Life Insurance Corporation can